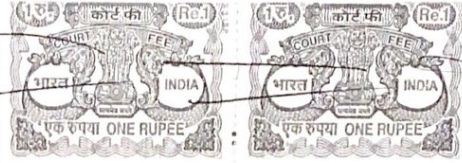


IN THE HIGH COURT OF JUDICATURE

AT JAIPUR BENCH, JAIPUR

D.B. HABEAS CORPUS PETITION NO. 407/2023



202300005
19-12-23
57865
19/12/23

... Petitioner

Versus

1. State of Rajasthan through P.P.
2. The Director General of Police, State of Rajasthan, Police Headquarters, Lal Kothi, Jaipur.
3. Station House Officer (SHO), Police Station Thana Kotwali, District Sawai Madhopur.



... Respondents

D.B. HABEAS CORPUS PETITION UNDER ARTICLE-226 OF THE CONSTITUTION OF INDIA READ WITH RULE 363 OF THE RULES OF HIGH COURT OF JUDICATURE FOR RAJASTHAN, 1952 AS AMENDED UPTO 2012 FOR THE ISSUANCE OF WRIT IN THE NATURE OF A WRIT OF HABEAS CORPUS DIRECTING THE RESPONDENT NO. 1 TO 4 TO PRODUCE THE CORPUS OF THE DETAINEE WHO IS IN THE ILLEGAL CUSTODY OF THE RESPONDENT NO. 4 AND THEREAFTER ENTRUST THE CUSTODY OF THE DETAINEE WITH THE PETITIONER

Pras 08/12/24
OATH COMMISSIONER
RAJASTHAN HIGH COURT BENCH
JAIPUR

AND

IN THE MATTER OF ARTICLE-21 OF THE CONSTITUTION OF INDIA

Vrati Jeeshanj

JAGDISH PRASAD
OATH COMMISSIONER
RAJASTHAN HIGH COURT BENCH
JAIPUR

[2024:RJ-JP:898-DB]

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Habeas Corpus Petition No. 407/2023

----Petitioner

Versus

1. State of Rajasthan through P.P.
2. The Director General of Police, State of Rajasthan, Police Headquarters, Lal Kothi, Jaipur.
3. Station House Officer (SHO), Police Station Thana Kotwali, District Sawai Madhopur.

For Petitioner(s) : Mr. Alind Chopra
Mr. Naman Maheshwari

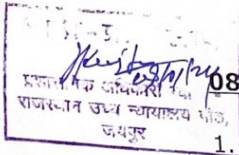
For State : Mr. N.A. Naqvi, Sr. Adv. (AAG) along
with Mr. Syed Adeel Naqvi

Mr. Premendra Kumar, C.I., S.H.O.
Police Station Kotwali Sawaimadhopur
with Ms. Rita, F.C.-1567, present in
person.



**HON'BLE MR. JUSTICE PANKAJ BHANDARI
HON'BLE MR. JUSTICE BHUWAN GOYAL**

Order



1. Petitioner has preferred this habeas corpus petition seeking production of the corpus.
2. Corpus has been produced before the Court by Mr. Premendra Kumar, C.I., S.H.O. Police Station Kotwali Sawaimadhopur & Ms. Rita, F.C.-1567.

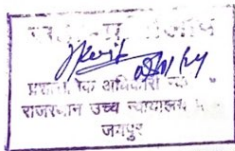
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3. We have interacted with the corpus.
4. Corpus has stated before us that she has been detained by respondent No.4.
5. In view of the assertion made by the corpus, the present Habeas Corpus Petition is disposed off.
6. Corpus be taken to place of her choice under police protection.
7. Copy of this order be provided to the learned AAG today itself for necessary compliance.

[Signature]
(BHUVAN GOYAL),J

[Signature]
(PANKAJ BHANDARI),J

AMIT/4



④ 1648
A Copy of order dt 8/1/24, forwarded to
AAG - RULb. Jaipur for necessary compliance.

[Signature]
8/1/24

[Signature]
प्रशासनिक अधिकारी न्यायिक
राजस्थान उच्च न्यायालय पीठ,
जयपुर